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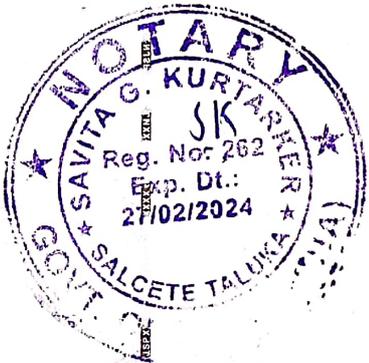
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Sr. No. 6592 Date: 16/1/24 Residence: Margao

Value of stamp paper Rs. 100/-  
Name of purchaser Pundalic vetip

Signature of the stamp vendor [Signature] Signature of the stamp purchaser



AFFIDAVIT

[Signature]

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 86/2022

Pundalik Kushali Velip & anr. .... Applicants

V/s

The Deputy Conservator of  
Forests and ors. .... Respondents

**AFFIDAVIT ON THE JOINT COMMITTEE**  
**REPORT ON BEHALF OF THE APPLICANT**

I, **Pundalik Kushali Velip**, Son of Kushali Velip, 50 years of age, married, Indian National, R/ H. No. 106, Balli, Cuncolim-Balli, South Goa, Goa 403703, the Applicant No. 1 herein, do hereby solemnly affirm on oath and state as under :-

1. I say that vide Order dated 14-09-2023, this Hon'ble Tribunal had constituted a Committee to inspect the site and prepare a report on whether 'there is a road being constructed by the Respondent Nos. 4 & 6 in the Survey No. 23(p) of Village Admen, Quepem. In paragraph 5 of the Order this Hon'ble Tribunal has stated : "Therefore, we find that the relief of applicants is confined only to Survey No.23(p). It is being vehemently urged by the learned Counsel for applicants that in that Survey Number, there is a road being constructed by the respondent Nos.4 & 6, which is being denied from the side of said respondents".
2. I say that it appears that despite preparation of the Report in November, 2023, the Report was neither filed before this Hon'ble Tribunal in deference to this Hon'ble Tribunal's Order, nor was the Report supplied to the Applicants and the same was conspicuously supplied to

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*[Handwritten Signature]*

the Respondent No. 4 as is evident from the statement made by the Respondent No 4 during the hearing yesterday.



3. The Report was supplied to the Applicants (Advocate of the Applicants) yesterday by email by the Advocate for the Respondent No. 1 during the course of hearing of the present matter and this Hon'ble Tribunal has been pleased to post the matter today for final disposal. Notwithstanding that the Applicant has not even had reasonable opportunity to deal with the highly technical methods used to prepare the Report, whether by consulting an Expert or other means, moreso considering that the Applicants are tribals and ill equipped to seek immediate consultation in such a short span.
4. I say that the Applicants are placing facts and records with limited resources and time available, viz., -
  - 4.1. There is no doubt that the road has ben constructed in Survey No. 23(P). The Joint Committee Report does not deny the fact that the Road has been constructed in Survey No. 23(P). This Hon'ble Tribunal's Order dated 14-9-2023 sought to know whether Road is constructed in survey No. 23(P).
  - 4.2. I say that if the Authorities had simply superimposed the road on the maps available , it would show the correct position. The Applicants have today rushed to the Surveyor and seen for themselves that part of the road falls in the Forest and other part falls in slopes and natural cover in Survey No. 23(P). The super imposed plans however could not be printed and prepared before 10.30 am this morning.
  - 4.3. The Joint Committee Report identifies the road constructed with Geo Location Readings. The

*[Handwritten signature]*

Applicants have not had reasonable opportunity to examine the Geo Location Readings.

4.4. I say that even the photographs show lush Natural and Green Cover in the background and despite the fact that the Officials have visited the site and seen construction of road after clearing trees and tree cover there is not a single document to show any permission for construction of road. I say that the Respondent Authorities have merely booked offences for tree cutting and done nothing more. I say that even Tree Cover cannot be mutilated without seeking permission as cutting of even a single tree is a matter of concern having regard to the ecological services of trees. I reiterate the submission that that any forest land or any portion thereof cannot be used for any non-forest purpose.

5. I say that it is evident from the letter of the Dy Town Planner dated 5/6/2023 that the Respondents are high handedly cutting slopes, and further cutting trees and no action is being taken.
6. I say that this Affidavit is only confined to the prima facie observations on the Joint Committee Report in as much as the Geo Tags could not be studied/counter checked considering the Applicants could not find any Geo Tagging Expert last evening. The Applicants crave leave for time to study the Report.
7. I say that whatever is stated above is true to my knowledge and/or based on records, except the legal submissions which I believe to be true.



8. I say that the contents of this Affidavit have been read out to me in Konkani language which I understand and I affirm the correctness of the contents.



Solemnly affirmed this 16 the day of Jan 2024

*[Handwritten Signature]*

Deponent

Solemnly affirmed before me by  
Mr. Pundarik Khushali Velip...  
Who is identified to me by  
D.L. no. (A09 2008005430)  
to whom I personally know on  
this. ....<sup>16<sup>th</sup></sup> day of Jan 2024...

Reg. No ...1114/2024  
*Ksavita*  
SAVITA G. KURTARKEP  
NOTARY  
MARGAU-GUA

